

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 517/MP/2024

- Subject : Petition seeking indulgence of this Commission invoking its regulatory and inherent powers under the applicable provisions of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 to issue appropriate order(s)/ direction(s) to the Respondent to immediately comply with the directions passed by the Commission dated 1.1.2024 in Petition No. 176/MP/2019 and pass consequential orders.
- Petitioner : Solairepro Urja Private Limited (SUPL)
- Respondents : NTPC Limited and Ors.
- Date of Hearing : **28.1.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Ms. Molshree Bhatnagar, Advocate, SUPL
Shri Tushar Srivastava, Advocate, SUPL
Shri Shaida Dass, Advocate, SUPL
Ms. Kamyia Sharma, Advocate, SUPL
Shri Vishal Saxena, SUPL
Shri Sidhant Kumar, Advocate, AP Discoms
Ms. Eksha Kashyap, Advocate, AP Discoms

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* for passing an appropriate order(s)/direction(s) against the Respondents to take immediate steps towards compliance with the directions passed by the Commission in Order dated 1.1.2024 in Petition No.176/MP/2019, i.e., to reconcile the amounts and commence making payments towards the Change in Law compensation granted by the Commission in the said Order.

2. After hearing the learned counsel for the Petitioner, the Commission directed as under:
- (a) Admit and issue notice to the Respondents, subject to just exceptions and
- (b) The Respondents to file their respective replies, if any, within six weeks with a copy to the Petitioner, who may file its rejoinder, if any, within six weeks thereafter.
3. The Petition will be listed for hearing on **15.5.2025**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)